## DRUGS AND COSMETICE (AMENDMENT) BILL\*

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND) : I beg to move for leave to introduce a Bill further to amend the Drugs and Cosmetics Act, 1940.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Drugs and Cosmetics Act, 1940."

The motion was adopted.

SHRI B. SHANKARANAND : I introduce the Bill.

MR. SPEAKER : Whatever has been spoken without my permission will not go on record.

(Interruptions)\*\*

## INDIAN VETERINARY COUNCIL BILL

CONCURRENCE IN RAJYA SABHA RECOMMENDATION TO NOMINATE MEMBERS TO JOINT COMMITTEE

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICUL-TURE AND RURAL DEVELOP-MENT (SHRI R.V. SWAMINA-THAN): I beg to move, that this House do concur in the recommendation of Rajya Sabha that the House do Join in the Joint Committee of the Houses on the Bill to regulate veterinary practice and to provide, for that purpose, for the establishment of a Veterinary Council of India and State Veterinary Councils and the maintenance of Register of the Vekrinary Practitioners and for matters connected therewith, made in the motion adopted by Rajya Sabha at its sitting held on the 2nd March, 1982 and communicated to this House on the 4th March, 1982 and do resolve that the following 30 members of Lok Sabha be nominated to serve on the said Joint Committee, namely :—

- 1. Shri Ramprasad Ahirwar
- 2. Shri Anand Singh
- 3. Shri S.R.A.S. Appalanaidu
- 4. Dr. A.U. Azmi
- 5. Shri J.C. Barve
- 6. Shri Bhim Singh
- 7. Shri Manphool Singh Chaudhary
- 8. Shri Dalbir Singh
- 9. Shri H. N. Nanje Gowda
- 10. Shri Hakam Singh
- 11. Shri Jharkhande Rai
- 12. Shri R.S. Mane
- 13. Shri K.B.S. Mani
- 14. Shri Ram Nagina Misra
- 15. Shri Maldevji M. Odedra
- 16. Shri C. Palaniappan
- 17. Shri Nagina Rai
- 18. Shri R. N. Rakesh
- 19. Shri Birendra Singh
- 20. Dr. Saradish Roy
- 21. Shri Amar Roypradhan
- 22. Shri Narayan Sahu
- 23. Shri Sajjan Kumar
- 24. Shri P.M. Sayeed
- 25. Shri Chandra Pal Shailani
- 26. Shri Tarig Anwar
- 27. Shri Sobeng Tayeng
- 28. Shri Pius Tirkey
- 29. Shri D.P. Yadav
- 30. Shri R.V. Swamiuathan

\*Published in Gazette of India Extraordinary, Part II, Section 2, Dated 30-4-1982.

MR. SPEAKER : The question is :

"That this House do concur in the recommendation of Rajva Sabha that the House do join in the Joint Committee of the Houses on the Bill to regulate veterinary practice and to provide, for that purpose, for the establishment of a Veterinary Council of India and State Veterinary Councils and the maintenance of registers of the veterinary practitioners and for matters connected therewith, made in the motion adopted by Rajya Sabha at its sitting held on the 2nd March, 1982 and communi-cated to this House on the 4th March, 1982 and do resolve that the following 30 members of Lok Sabha be nominated to serve on the said Joint Committee, namely :--

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- 7. Shri Manphool Singh Chaudhary
- 8. Shri Dalbir Singh
- 9. Shri H. N. Nanje Gowda
- Shri Hakam Singh 10.
- Shri Jharkhande Rai 11.
- Shri R. S. Mane
  Shri K. B. S. Mani
- 14. Shri Ram Nagina Misra
- Shri Maldevji M. Odedra 15.
- 16. Shri C. Palaniappan
- 17. Shri Nagina Rai
- 18. Shri R. N. Rakesh
- 19. Rao Birendra Singh
- 20. Dr. Saradish Roy
- 21. Shri Amar Roypradhan
- 22. Shri Narayan Sahu
- Shri Sajjan Kumar
  Shri P. M. Sayeed
- 25. Shri Chandra Pal Shailani
- 26. Shri Tariq Anwar
- 27. Shri Sobeng Tayeng 28.
- Shri Pius Tirkey Shri D. P. Yadav 29.
- Shri R. V. Swaminathan. 30. The motion was adopted.

SHRI CHANDRAJIT YADAV (Azamgarh) : Will you please listen? If a point of Order is raised, is it that the Speaker will totally ignore that point of order?

MR. SPEAKER : There is no point of order. You can give .....

SHRI CHANDRAJIT YADAV : It is a violation of the constitutional provision. I am raising it on a point of order. It is the violation of the Constitutional provision.

MR. SPEAKER : It is a question of laying it on the Table of the House. It is nothing concerned with that. Whatever they have to do, they have done. If you are not satisfied, you can give further Motion whatever you like. I will consider: that.

थी रामविलास पासवान (हाजीपुर): लेकिन कहां लेड किया है ? (व्यवधान)

ग्रध्यक्ष महोदय : रिपोर्ट तो झा गई है न। Whatever they have to do, they have done.

श्री अटल बिहारी वाजपेयी (नई दिल्ली): रिपोर्ट तो आ गई है मगर एक्शन टेकन रिपोर्ट नहीं है।

MR. SPEAKER : They have done whatever they have to do.

श्री अटल बिहारी वाजपेयी : भ्राप म्रगर अपनी राय दे दें कि यह एक्शन टेकन रिपोर्ट नहीं है । एक्शन टेकन ग्रीर डिसीजन टेकन में फर्क है।

अध्यक्ष महोदय । मैं तो देखकर ही कहूंगा, ऐसे नहीं कह सकता।